

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 06/111/2012
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2017**

NAME OF THE COMPANY: Sh. Alok Singhal Vs. M/s. Hero Moto Corp Ltd.

SECTION OF THE COMPANIES ACT: 111

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

Present: Mr. Saurabh Kalia & Ms. Sanmridhi Gogia, Advocate for
Petitioner

Ms. Sangeeta Sodhi & Ms. Adarika Ghosh, Advocate for
Respondent

ORDERS

Ld. Counsel for Respondent has handed over the certificates of 3000 shares to the Petitioner. A cheque for some dividend has also been handed over, while some dividend has been credited directly to the petitioner's ICICI Bank account. Dividend declared prior to the year 2008-09 has been deposited with the Investor's Education Protection Fund, as per the statutory requirement.

The same can be claimed by the petitioner by logging in at the portal of the Fund. Necessary assistance shall be given by Ld. Counsel of the Respondent to the petitioner in this respect.

As nothing further services, the Petition stands disposed off. File be consigned to the Record Room.

Idl-

(Ina Malhotra)
Member Judicial